Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting due for 04.04.2013 but actually held on 11.04. 2013

The meeting No.01/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 04.04.2013 but actually held on 11.04.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.51/AM-13, dated 28.03.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 28.03.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.01/AM-14 dated 04.04.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

Case No.:5/1/84-ALC3/2013			Status: Deferred
HQ File :01/84/050/00494/AM13/	RLA File :07/24/040/00293/AM13/	Lic.No/Date:0710091426	Defer Date:

	1		17.10.2012	02.05.2013
- 11				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.05.2013.

Case No.:18/40/84-ALC3/2012	1 3	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: Deferred	
HQ File :01/84/050/00373/AM13/	RLA File :03/95/040/00655/AM13/		Defer Date: 09.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is being examined in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.

	Case No.:6/45/84-ALC3/2012	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: Deferred
3	HQ File :01/84/050/00428/AM13/		Lic.No/Date:0310717819 20.12.2012	Defer Date: 02.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.05.2013.

Case No.:1/48/84-ALC3/2012	Party Name: BHARAT SILKS	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: Rejected
HQ File :01/84/050/00454/AM13/	RLA File :07/24/040/00408/AM13/	Lic.No/Date:0710092913 04.01.2013	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFTs letter dated 18.03.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

Case No.:6/48/84-ALC3/2012	1 3	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: Rejected
HQ File :01/84/050/00459/AM13/		Lic.No/Date:0710093249 22.01.2013	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFTs letter dated 18.03.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	II - 3	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: Approved
HQ File :01/84/050/00461/AM13/		Lic.No/Date:0310722567 31.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide U.O.No.37(5)/03/2013-14/Hos. dated 10.04.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Surgical Gown (Gown nonreinf	1,76,400	Non-woven nonreinf XL, Sirus,	23,939.00
	XL, Sirus, SPT-2002 SMS)	Nos.	SPT-2002 SMS fabric, GSM-	Kgs.
	made up of non-woven fabric		47+/-10%, 1.575 M x 2000 M	
	knit cuffs and Velcro, GSM-47		Polyester Knitted Cuff, length-3",	58,800 Nos.
			width-5"	

				Velcro Hook Grade B white,	6922.00
				100% Polyester, size- 30mm x	Meters
$\parallel^6\parallel$				25 Meter each roll	
				Velcro Loop Grade B white,	32,304.00
				35.6% Nylon + 64.4% Polyester,	Meters
				size- 30mm x 25 Meter each roll	
	2.	Surgical Gown (Gown nonreinf	1,77,000	Non-woven nonreinf XL, Sirus,	24,021.00
		L, Sirus, SPT-2001 SMS)	Nos.	SPT-2002 SMS fabric, GSM-	Kgs.
		made up of non-woven fabric		47+/-10%, 1.575 M x 2000 M	
		knit cuffs and Velcro, GSM-47		Polyester Knitted Cuff, length-3",	59,000 Nos.
				width-5"	
				Velcro Hook Grade B white,	4630.00
				100% Polyester, size- 30mm x	Meters
				25 Meter each roll	
				Velcro Loop Grade B white,	32,414.00
				35.6% Nylon + 64.4% Polyester,	Meters
				size- 30mm x 25 Meter each roll	
	The GSM	I should match in both import and	export.		
	The R.A.	shall be advised to take necessary	action subjec	t to compliance of other usual conditi	ions.

Case No.:17/47/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Status: Deferred	
HQ File :01/84/050/00448/AM13/		Defer Date: 09.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Purvang Talati, Manager (Liaison) on behalf of the firm. Mr. Purvang Talati presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee advised the representative of the applicant firm to submit the relevant documents, flow chart and statement of wastage at each stage of the export product to the Committee. The case

	Case No.:2/	/1/84-ALC3/2013	Party Name:	: SHAHI EXPOR	RTS PVT. LTD.	Meet 1 04.04.2		/84-ALC3/20	13	Status: Approved
	HQ File :01/84/050/00491/AM13/				III.	Lic.No/Date:0710093649 11.02.2013				
8	submitted	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went throsubmitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations de the Advance Authorization issued in this case as detailed below: S.No. Export Product Export Import item Quantity					_			
	1.	Men's Shirt (Full Sleeve) 85% Cotton 15% Polye dyed fabric, GSM-115	ester yarn	Quantity 4285 Nos.	Polyester	•	15% dyed /-10%	allowed 15,169 meter	Sq.	
	dyed fabric, GSM-115+/-10%, Style No:100598 fabric, GSM-115+/-10% The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.									

Case No.:3/1/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	04.04.2012	Status: Approved
HQ File :01/84/050/00492/AM13/	RLA File :07/24/040/00482/AM13/	Lic.No/Date:0710093665 12.02.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify	
the Advance Authorization issued in this case as detailed below:-	

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Men's/Ladies Shorts made of 100%	2550 Nos.	100% Cotton yarn dyed	4871	Sq.
	Cotton yarn dyed fabric, GSM-		fabric, GSM-195+/-10%	meter	
	195+/-10%, Style No:547315				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:10/48/84-ALC3/2012		 Status: Deferred
10	HQ File :01/84/050/00463/AM13/	RLA File :05/23/040/00479/AM13/	Defer Date: 25.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.04.2013.

Case No.:1/1/84-ALC3/2013	1	04.04.2012	Status: Approved
HQ File :01/84/050/00490/AM13/		Lic.No/Date:0710094091 06.03.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Gents half sleeve shirts made of	6552 Nos.	60% Cotton 40%	16,708 Sq.
	60% Cotton 40% Polyester yarn		Polyester yarn dyed	Meter

	dyed fabric, GSM-102+/-10%, Style No.MVS0000650		fabric, GSM-102+/-10%		
2.	Men's Shirts (Full Sleeve) made of 60% Cotton 40% Polyester yarn dyed fabric, GSM-102+/-10%, Style No. MVS0000640	4050 Nos.	60% Cotton 40% Polyester yarn dyed fabric, GSM-102+/-10%	13,122 Sq. Meter	
ll .	I should match in both import and export shall be advised to take necessary action		compliance of other usual con	ditions.	

	Case No.:4/1/84-ALC3/2013		Party Name: FIBRE	ll.	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: Approved
HQ File :01/84/050/00493/AM13/			RLA File :10/24/040/	ll.	Lic.No/Date:1010052726 07.03.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization is case as detailed below:-				_		
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
	1.	PVC Backed Coir Mats Matting in various sizes Mat	1 '	Relevant PVC bac Coir Matting in roll rolls	, 1	
	The R.A. s		s meter	Coir Matting in roll rolls	form (inc	cluding 3% stage).

		1 3	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: Deferred
13	HQ File :01/84/050/00495/AM13/			Defer Date: 09.05.2013
	Design. The Committee considered the ease as nor exende alanguith other relevant naners and desided to refer			to refer to DC

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

MANUAL AGENDA CASE

(14)

Case No.01 M/s Chiripal Industries Ltd., Ahmedabad		
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/300/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0810114745 dated		
31.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Purvang Talati, Manager (Liaison) on behalf of the firm. Mr. Purvang Talati presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee advised the representative of the applicant firm to submit the relevant documents, flow chart and statement of wastage at each stage of the export product to the Committee. The case stands for re-listing on 09.05.2013.

(15)

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Case No.02	M/s Chiripal Industries Ltd., Ahmedabad	
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/280/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0810115374 dated		
25.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Purvang Talati, Manager (Liaison) on behalf of the firm. Mr. Purvang Talati presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee advised the representative of the firm to submit the relevant documents, flow chart and statement of wastage at each stage of the export product to the Committee. The case stands for re-listing on 09.05.2013.

(16)

Case No.03	M/s Chiripal Industries Ltd., Ahmedabad		
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/281/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0810115375 dated			
25.09.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Purvang Talati, Manager (Liaison) on behalf of the firm. Mr. Purvang Talati presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee advised the representative of the firm to submit the relevant documents, flow chart and statement of wastage at each stage of the export product to the Committee. The case stands for re-listing on 09.05.2013.

(17)

Case No.04	M/s Madhu India Deco Ltd., Mumbai		
NC 01/AM-14, dt. 04.04.20	File No.01/84/162/261/AM-13/DES-V		
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. R.K. Rajvanshi, Director of the firm on behalf of the firm. Mr. Rajvanshi presented the samples, handed over the documents relating to the case and explained the details of the case before the Committee. After hearing the details of the case, the Committee decided to refer to DIPP alongwith samples and documents provided by the representative of the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 25.04.2013.

(18)

Case No.05	M/s Gaurav International, Gurgaon		
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/436/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0510343496 dated			

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to include the Style No.306413 against the description of export item No.3 in this case. The Committee after deliberations agreed with the request of the applicant firm and the description of export item No.3 may be read as under:-

"Ladies Top made of 100% Polyester printed woven fabric, GSM-75+/-10%, Style No.306413/306416/306422/306423."

(19)

Case No.06	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,		
	Sriperumbudur		
NC 01/AM-14, dt. 04.04.2013 File No.01/84/162/280/AM-11/DES-V			
Ratification of input output norms against Advance Authorization No.0410114215 dated 01.06.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for enhancement of import quantity of pocketing fabric. The Committee observed that CAD of the export product submitted by the applicant firm showing extra panels of pockets which appears to be back pockets. As per sketch of the export product, it appears that the back pockets are patch pockets, which needs not pocketing fabric for pocket bags. The Committee after deliberation did not agreed with the request of the applicant firm and decided to maintain status quo in this case.

(20)

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	Case No.07	M/s Modern Apparels, Mumbai

NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/238/AM-12/DES-V
Ratification of input output norms again	inst Advance Authorization No.0310657811 dated 04.10.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and discussed the details of the case submitted by the applicant firm. The Committee noted that the applicant firm has not furnished the requisite information called for vide DGFT's letters dated 12.01.2012 and 20.09.2012 in support of their proposal. It is not possible for the Committee to arrive at the requirement of inputs asked for without the basic information i.e. GSM of export and import product, CAD/CAM, calculation sheet, details of measurement & drawing/design of the export product. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(21)

Case No.08 M/s Modern Apparels, Mumbai				
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/130/AM-12/DES-V			
Ratification of input output norms against Advance Authorization No.0310634031 dated 01.06.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and discussed the details of the case submitted by the applicant firm. The Committee noted that the applicant firm has not furnished the requisite information called for vide DGFT's letter dated 14.06.2012 in support of their proposal. It is not possible for the Committee to arrive at the requirement of inputs asked for without the basic information i.e. GSM of export and import product, CAD/CAM, quantity of coating, details of measurement & drawing/design of the export product. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(22)

Case No.09 M/s Modern Apparels, Mumbai				
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/318/AM-12/DES-V			
Ratification of input output norms against Advance Authorization No.0310672356 dated 22.12.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and discussed the details of the case submitted by the applicant firm. The Committee noted that the applicant firm has not furnished the requisite information called for vide DGFT's letter dated 20.09.2012 in support of their proposal. It is not possible for the Committee to arrive at the requirement of

inputs asked for without the basic information i.e. CAD/CAM, details of measurement & drawing/design of the export product. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(23)

Case No.10	M/s Chhatariya Firetech Industries Ltd., Mumbai		
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/244/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.0310711370 dated 03.10.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Water delivery hose pipe namely synthetic woven jacket rubberlined		Unprocessed synthetic woven jacket hose pipe	18,717 Kgs.
	hose pipes of different size and lengths		EPDM Rubber	17,850 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.11	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune		
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/489/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.3110038032 dated 06.04.2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Paraweb – re-inforcement	2,38,975	High Tenacity Polyester	96,039 Kgs.
	webbing strips	Kgs.	Filament Yarn	
			Linear Low Density Polyethy -	1,46,656 Kgs.
			LLDPE	
			Masterbatch	5839 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.12	M/s Loyal Textiles Mills Ltd., Kovilpati
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/136/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.3510038573 dated 15.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the proposal is still under examination of DC(MSME). Therefore, the Committee has decided to await the same and defer the case for re-listing on 02.05.2013.

(26)

Case No.13	M/s Achiever Apparels Pvt. Ltd., New Delhi
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/293/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510334675 dated 13.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written

comments of DC(MSME) conveyed vide their U.O. No.37(5)/01/2013-14/Hos., dated 10.04.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Tunic made of 100%	6087 Nos.	100% Cotton plain weave	2.63 Sq.
	Cotton plain weave woven fabric,		woven fabric 80X80, 105X88,	meter per
	GSM-55+/-10%, Style:IJ302600		GSM-55+/-10%, width-54"	piece
			(cuttable width-52")	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.14	M/s A.K. Silk Fabrics, Bangalore	
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/52/AM-13/DES-V	
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of		
dyed/printed 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric for the ratio of		
1 Sq. Meter: 1.01 Sq. Meter.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call for the status report on the application of the applicant firm from R.A., Bangalore. The case stands for re-listing on 25.04.2013.

(28)

Case No.15	M/s A.K. Silk Fabrics, Bangalore
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/53/AM-13/DES-V
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of	

dyed/printed 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric for the ratio of 1 Sq. Meter: 1.01 Sq. Meter.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations decided to call for the status report on the application of the applicant firm from R.A., Bangalore. The case stands for re-listing on 25.04.2013.

(29)

Case No.16	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 01/AM-14, dt. 04.04.2013	File No.01/84/171/98/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510288340 dated 20.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart of the export product submitted by the applicant firm is incomplete. The measurement chart does not show the total length of the export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the complete measurement chart of the export product for consideration of the proposal. The case stands for re-listing on 09.05.2013.

(30)

Case No.17		M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
	NC 01/AM-14, dt. 04.04.2013	File No.01/84/171/97/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510288340 dated 20.04.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(31)

Case No.18	M/s SRG Apparels Pvt. Ltd., Tirupur, Coimbatore
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/238/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.3210056336 dated 16.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(32)

Case No.19	M/s Superhouse Ltd., Kanpur
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/298/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0610029321 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/01/2013-14/Hos., dated 10.04.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantit	y
		Quantity		allowed	1
1.	Ladies Jacket made of 94%	638 Nos.	94% Polyester 6% Spandex	2.54	Sq.
	Polyester 6% Spandex Texturised		Texturised woven dyed	meter	per
	woven dyed fabric having one side		fabric having one side 100%	piece	
	100% Polyester Fleece bonding, net		Polyester Fleece bonding,		
	content-1671.42 Sq. meter after		GSM-325+/-10%, width-		
	wastage, GSM-325+/-10%		65"+/-10%		
2.	Ladies Jacket made from 100%	547 Nos.	100% Polyester texturised	3.57	Sq.
	Polyester texturised woven dyed		woven dyed fabric, GSM-	meter	per
	fabric, GSM-75+/-10%, Net		75+/-10%,, width-60"+/-	piece	
	content-2033.33 Sq. meter after		10%		
	wastage				
3.	Ladies Jacket made from 100%	559 Nos.	100% Cotton coated	3.58	Sq.
	Cotton coated texturised woven		texturised woven dyed	meter	per
	dyed fabric, GSM-185+/-10% net		fabric, GSM-185+/-10%,	piece	
	content-2076.190 Sq. meter and		width-57-58"+/-10%		
	100% Polyester Taffeta texturised		100% Polyester Taffeta	0.92	Sq.
	woven dyed lining fabric, GSM-		texturised woven dyed lining	meter	per
	59+/-10%, net contents-532.38 Sq.		fabric, GSM-59+/-10%,	piece	_
	meter after wastage		width-60"+/-10%	_	

4.	Ladies Jacket made from 100% Polyester coated texturised woven dyed fabric, GSM-127+/-10%, Net content-2166.67 Sq. meter after wastage	100% Polyester coated texturised woven dyed fabric, GSM-127+/-10%, width-58"+/-10%	meter	Sq. per
5.	Junior Jacket made from 100% Polyester coated texturised woven dyed fabric, GSM-127+/-10%, Net content-838.09 Sq. meter after wastage	100% Polyester coated texturised woven dyed fabric, GSM-127+/-10%, width-58"+/-10%	meter	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.20	M/s Reliance Industries Ltd., Mumbai
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/513/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310716369 dated 05.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is being examined in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.

(34)

Case No.21	M/s Tozai Safety Pvt. Ltd., Kolkata	
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/357/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0210173856 dated 09.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to change the unit of measurement of import item No.1 in Sq. meters. The Committee noted that in the NC meeting held on 6.9.2013, the unit of measurement of import item No.1 was decided in Sq. meter. On the request of applicant firm, the unit of measurement of import item No.1 was decided in Kgs. term in NC meeting held on 13.12.2012. Now, the Committee after deliberations decided not to agree with the request of the applicant firm and maintain status quo in this case.

(35)

Case No.22	M/s Radnik Exports, New Delhi	
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/323/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510337602 dated 23.10.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, as per SION J-288, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Dress made of 100%	670 Nos.	100% Polyester dyed	3013 Sq. meter
	Polyester dyed woven fabric,		woven fabric, GSM-	
	GSM-200+/-10%, Style: Stacey		200+/-10%, width-55"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.23	M/s Kushi Enterprises, Bangalore	
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/51/AM-13/DES-V	
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of		
dyed/printed/Embroidered 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric		

for the ratio of 1 Sq. Meter : 1.01 Sq. Meter - clarification. Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call for the status report on the application of the applicant firm

from R.A., Bangalore. The case stands for re-listing on 25.04.2013.